

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

Original Application No. 228/93

Transfer Application No. ---

Date of decision 25-6-1993

M.Gopalan

Petitioner

None

Advocate for the Petitioner

versus

The Chairman, OF B, Calcutta & 2 Ors.

Respondent

Mr.Ravi Shetty for Mr.R.K.Shetty

Advocate for the Respondent(s)

Coram :

The Hon'ble Shri A.B.Gorthi, Member(A)

The Hon'ble Shri V.D.Deshmukh, Member(J)

1. Whether the Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

M


(A.B.GORTHI)
M(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCHO.A.228/93

M.Gopalan,
 77/17 Type II(New)
 Range Hills Estate,
 Kirkee,
 Pune 411 020.

.. Applicant

-versus-

1. The Chairman,
 Ordnance Factories Board,
 10 A,Auckland Road,
 Calcutta 7 00 001.

2. The General Manager,
 Ammunition Factory,
 Kirkee,
 Pune - 411 003.

3. The Estate Officer,
 Ordnance & Range Hills
 Estates,
 Kirkee,
 Pune - 411 003. .. Respondents

Coram: Hon'ble Shri A.B.Gorthi,
 Member(A)

Hon'ble Shri V.D.Deshmukh,
 Member(J)

Appearances:

1. None for the applicant.
2. Mr.Ravi Shetty
 for Mr.R.K.Shetty
 Counsel for the Respondents.

ORAL JUDGMENT: Date: 25-6-1993
 Per A.B.Gorthi, Member(A) ✓

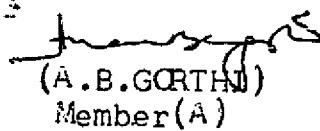
None for the applicant. Mr.Ravi Shetty
 for Mr.R.K.Shetty for the respondents. The prayer
 in this application is for allowing the applicant
 to stay in the Govt. quarters till such time
 the appeal is disposed off and 15 days thereafter.

2. The applicant who was dismissed from service after a departmental disciplinary enquiry has preferred an appeal to the Appellate Authority. Mr.Ravi Shetty, learned counsel for the respondents states that the appeal has not yet been disposed off and that it is likely to be disposed of in about two weeks time. He further informs that the applicant is continued to stay in the govt. quarters as on today. Under these circumstances we deem it proper to dispose of this application with a direction to the respondents to dispose of the appeal as early as possible and to permit the applicant to remain in the govt. quarters for a period of 15 days from the date of disposal of the appeal.

3. The application is allowed in above terms at the stage of admission itself.



(V.D.DESHMUKH)
Member (J)



(A.B.GORTHI)
Member (A)